

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. 1

Service Tax Appeal No. 53553 of 2015

M/s J.K. Enterprises

....

Appellants

(Rep by Ms. Priyanka Goel, Adv.)

VERSUS

CCE, Alwar

....

Respondent

(Rep. by Sh Vivek Pandey, DR)

DATE OF HEARING : 02.01.2019

ORDER SHEET

The learned counsel for the Appellants prays for and is granted four weeks' time to place on record a certificate that Vodaphone had actually discharged its tax liability for the sim cards/recharge coupons supplied to the Appellants.

2. **List on 07 February, 2019.**

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(C.L. MAHAR)
MEMBER (TECHNICAL)**